Pending for decision.

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17 97/6, Sec-1, M. B. Road Allottee expired

167-C, Aram Bagh

19 101-A, Aram Bagh Show cause notice issued.

Delhi Cooperative Societies Rules

1542. DR. JANARDHAN WAGHMARE: Will the MINISTER OF URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 2012 given in the Rajya Sabha on 14th March, 2013 and state:

- (a) whether Registrar of Delhi Cooperative Societies, after conducting enquiry U/S 54 of DCS Act, 1972 and getting conclusive result thereof, issued certain specific directions to Sarva Priya Cooperative House Building Society vide Letter No. F. 46/1972/H/Coop/SP/Enquiry/2282 dated 15th September, 1989 which should have/had strictly been complied by the Management of the said Society while creating Membership No. 109, 195, 297, 366, 490 and 491, in their Membership Register; and
- (b) the action which is to be proposed in case if the said Society has/had put the said directions in the sewage pit?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI): (a) Yes, Sir.

(b) In case of non-compliance by the Management, action as per relevant provisions of DCS Act 2003 and DCS Rules 2007 shall apply.

Allocation for Guwahati

1543. SHRI BHUBANESWAR KALITA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that under Urban Renewal Mission and the Urban Infrastructure Development Scheme, the city of Guwahati has been considered for expansion; and
- (b) whether the Guwahati Development Department (GDD) plans to expand Guwahati by another 66 square kilometers to accommodate the city's rapid growth and development, the status of implementation and the details thereof?